

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/GT/2022

Subject : Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1 and for the period from actual Commercial Operation Date of Unit-II i.e. 1.9.2021 to 31.3.2024.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Petitioner : NTPC Limited

Respondents : BSPHCL & 7 others

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Suhael Bhuttan, Advocate, NTPC
Shri Ananant Singh, Advocate, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested time to file the additional information sought vide ROP of the hearing dated 27.2.2024. The learned counsel for the Respondent also requested time to file its reply on the additional information to be filed by the Petitioner. The request was accepted by the Commission and based on mutual consent of the parties, the matter was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner to file the additional information sought by the Commission, compete in all respects. The Petitioner is also directed to furnish the following additional information on or before **6.8.2024** after serving a copy to the Respondents:

- (a) *It is noted that the actual COD of unit 2 is 01.09.2021; the original petition was filed on 01.10.2021, and the amended petition was filed on 01.06.2023. The reasons for filing the original petition on the anticipated COD basis for unit – 2 as 1.9.2021 and again filing an amended petition in June, 2023 (after the lapse of 1.5 year from the filing of the original petition), on the actual COD of unit – 2 basis as 1.9.2021.*
- (b) *Certain documents enclosed are not legible and, as such, no description has been provided in respect of the annexures enclosed. The Petitioner shall ensure that all the documents submitted are legible/clear and the description in the index for each annexure is provided.*



- (c) Certificate of the actual trial run and commercial operation date for each unit along with correspondences made with beneficiaries, RLDC and RPC.
- (d) As it is noted that the petitioner has furnished tender documents signed between petitioner and vendor, which are pertaining to prior to zero dates, but not the actual PG test reports associated with minimum boiler efficiency and maximum turbine heat rate, the petitioner is directed to submit complete PG test report for boiler and turbine for each unit along with the specific conditions considered thereof, including the percentage of ash content, percentage of moisture, percentage of hydrogen, HHV of fuel etc. In addition, it shall furnish head-wise actual expenses incurred and capitalized as on zero date.
- (e) Details of delay claimed on account of each factor from zero date to COD of Unit-1 and Unit-2 in the following format:

S. No	Description of Activity / Works / Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-run Days	Details of factor caused for delay			
		Start Date	Completion Date	Actual Start Date	Actual Completion Date		Name	Days	Start date	End date
1	Zero date									
2	Site levelling works									
3	Construction power establishment									
4	Land acquisition for MGR and Railway siding									
5	Boiler commissioning									
6	Boiler auxiliaries commissioning									
7	RoU for laying of pipeline									
8	RoW for laying 132 kV line									
9	Laying of pipes for make-up water									
10	Laying of 132 kV line for make-up water									
11	Make up water system									
12	Boiler hydro test									
13	Boiler Light-up									
14	Boiler performance testing									
15	Turbine Generator on barring									
16	Steam blowing									



S. No	Description of Activity / Works / Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-run Days	Details of factor caused for delay			
		Start Date	Completion Date	Actual Start Date	Actual Completion Date		Name	Days	Start date	End date
17	Synchronization									
18	Trail operation									
17	COD									

(f) Auditor-certified quantity of coal procured, coal consumed, expenses incurred, oil procured, oil consumed, water consumed, energy generated, energy drawn, etc., from zero dates to COD of the unit – 1, COD of the unit – 1 to COD of Unit – 2 and as on COD of the unit – 2 along with apportionment of such expenses to unit 1 and 2 in the following format (excel with links and formulae shall be enclosed):

S. No.	Head	Expenditure incurred from zero date to COD of Unit 1			Expenditure incurred from COD of Unit 1 to COD of Unit 2			Expenditure Incurred as on COD of Unit 2
		Unit 1	Unit 2	Total	Unit 1	Unit 2	Total	
1	Water							
a	Water allocated (m3)							
b	Quantity of Water Consumed							
c	Water Charges							
2	Coal							
a	Quantity procured (MT)							
b	Quantity Consumed (MT)							
c	Expenses incurred (Rs)							
3	Oil							
a	Quantity procured (kL)							
b	Quantity Consumed (kL)							
c	Expenses incurred (Rs)							
4	Energy							
a	Energy generated (MUs)							
b	Revenue realized on sale of energy (Rs.)							
c	Start-up power drawn							
d	Charges paid for start-up power							
e	Construction power drawn							
f	Charges paid for construction power drawn							
5	Transmission charges paid (Rs.)							



- (g) The segregated expenses incurred towards 'plant' and 'other than plant' with regard to water charges, oil expenses, power charges, and security expenses as on COD of unit 1 and as on COD of unit 2.
- (h) Reasons for claiming AMC for various equipment as pre-commissioning expenses prior to COD of units, i.e. prior to takeover of such assets from contractor or maintenance of such equipment under the scope of OEM.
- (i) Despite amounts for Rs. 9273.79 lakh and Rs. 1979.74 lakh claimed towards 'Pre-Commissioning Exp - Power' and 'Power Charges', respectively, the reasons for claiming Rs. 282.56 lakh towards power charges under 'Other Expenses – pre-commissioning'.
- (j) Since certain pages (Pages 1 to 73 and Pages 116 to 139) of the DPR furnished are missing, the same may be submitted;
- (k) Revised Form-15 for the respective months clearly indicating the opening stock, value, GCV, quantity procured, the amount paid, GCV etc., for linked mine, basket mine and other sources;
- (l) Form 15A containing the opening stock, value and GCV of oil for respective months along with reasons for mismatch in the cost of oil (Rs. / kL) of the opening stock of the current month with respect to the closing stock of the preceding month. In addition, the quantity of oil procured and expenses incurred as on the date of boiler light-up of unit 1, during the period from boiler light-up to COD of unit 1, COD of unit 1 to boiler light up of unit 2, and from boiler light unit 2 to Cod of unit 2 to be submitted.
- (m) The month-wise detailed computation of the GCV received (which shall consist of a quantity of coal, rake number, loading date, unloading date, sampling date, date of report of CIMFR, GCV, EM, TM, Ash, etc.) based on CIMFR reports and clearly indicate the values considered based on the Petitioner's chemistry lab, if any.
- (n) The quantity of coal, the amount paid to the coal company, GCV billed, GCV and grade declared by coal supplier, GCV as received, credit/debit note, other charges, sampling charges, handling charges, stone picking charges loco driver salaries, etc., for the respective months and FY shall be furnished as per following prescribed format:

	Month 1	Month 2	Month 3	FY
Quantity of Coal received (MT)				
Amount paid to coal company				
GCV billed				
Grade of coal declared by the supplier				
GCV of coal declared by supplier				
GCV as received at plant (wagon top/transfer point) for coal procured (kCal/kg)				
Credit/debit note received for grade slippage (Rs.)				
Credit/debit note received for excess moisture (Rs.)				
Other Charges (Rs.)				
Stone picking charges (Rs.)				
Sampling charges (Rs.)				
Handling charges (Rs.)				
Loco driver salaries (Rs.)				



- (o) *With reference to the information furnished in Form D of the 2019 Tariff Regulations, the actual start date and completion date for each package to be submitted. In addition, the physical and financial progress along with BG withheld against each package as on 1.3.2020 (COD of unit – 1), 31.3.2020, 31.3.2021, 1.9.2021 (COD of Unit – 2), 31.3.2022, 31.3.2023 and 31.3.2024 shall also be submitted.*
- (p) *The role of the Petitioner, Contractor, and CIMFR in establishing the 'Enabling works for third-party sampling' and the reasons for the delay in execution of such works and delay attributable to the Petitioner, Contractor, and CIMFR.*
- (q) *Detailed break up 'Other miscellaneous capital spares' claimed for Rs. 71504622 /- under capital spares.*
- (r) *The year-wise total no. of diesel locos and wagons procured along with the cost and reasons for procuring locos/wagons much prior (2016-17) to the operationalisation of MGR (February, 2020).*
3. The Respondents are permitted to file their replies on the above by **27.8.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **5.9.2024**. The parties shall ensure the completion of their submissions within the due dates mentioned.
4. Petition will be listed for hearing on **19.9.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

